

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.155/MP/2026

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 19.7.2021 entered between the Petitioner and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to the occurrence of Change in Law events.

Petitioner : AMPIN Energy Green Eight Private Limited (AEGEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AEGEPL
Shri Mohit Mansharamani, Advocate, AEGEPL
Shri Adarsh Singh, Advocate, AEGEPL
Shri Jatin Katiyar, Advocate, AEGEPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Nishita Choudhary, Advocate, SECI
Shri Naman Saraswat, Advocate, BEST
Shri Vijayendra Pratap Singh, Advocate, BYPL and BRPL
Ms. Urvashi Misra, Advocate, BYPL and BRPL
Ms. Bhagya K Yadav, Advocate, BYPL and BRPL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing and was accordingly adjourned. Keeping in view that the Respondents, CSPDCL and WBSEDCL, have not filed any reply so far, the Commission also deemed it appropriate to grant them a last opportunity to file their replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinders within two weeks thereafter.

2. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

